

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 114
IA (CA) No. 18/JPR/2024
CP No. 07/241-242/JPR/2024
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Jagdish Tambi and Ors.

...Petitioners

Versus

M/s Ksheer Sagar Developers Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner	:	Mohit Khandelwal, Adv.
For the Respondent	:	Rishabh Khandelwal, Adv. Pooja Singh, JTA

ORDER

IA (CA) No. 18/JPR/2024

Heard Mr. Mohit Khandelwal, Adv. appearing on behalf of the Applicant. Mr. Rishabh Khandelwal, Adv. along with Mr. Anurag Sharma, Adv. appearing on behalf of R-2 & 3. Ms. Pooja Singh, JTA for RoC, Jaipur (R-7). There is no representation on behalf of the remaining Respondents. An affidavit of service has been filed by the Applicant. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel. List the IA on 10.05.2024.

CP No. 07/241-242/JPR/2024

Heard Mr. Mohit Khandelwal, Adv. appearing on behalf of the Petitioners. Mr. Rishabh Khandelwal, Adv. along with Mr. Anurag Sharma, Adv. appearing on behalf of R-2. It is submitted by learned counsel for the Respondent that Compliance Affidavit has been filed of the order dated 29.02.2024 on behalf of

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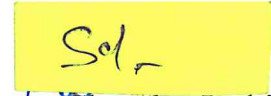
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M.S.

R-3. Copy of the same is not before us today. List the matter for further consideration on 10.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 17, 2024